IOINT SITTING OF THE HOUSES OF PARLIAMENT

Vol. I

No. I

JOINT SITTING OF THE HOUSES OF PARLIAMENT

Tuesday, May 16, 1978/Vaisakha 26, 1900 (Saka)

The Houses of Parliament met in joint sitting in the Central Hall of Parliament House at Eleven of the Clock.

[MR. SPEAKER in the Chair].

WELCOME ADDRESS

MR. SPEAKER: Members of Parliament, I welcome you all to this Joint sitting of both Houses of Parliament. In the history of our Parliament, this is the second occasion when such a joint sitting has been called.

The first occasion when both the Houses were summoned to a joint sitting, it would be recalled was in May 1961, to deliberate and vote upon the Dowry Prohibition Bill.

The present joint sitting of the Houses, as you all know, is for deliberating and voting on the Banking Service Commission (Repeal) Bill, 1977. This Bill, passed by Lok Sabha on the 5th December, 1977, was rejected by Rajya Sabha on the 8th December, 1977.

Before I ask the Secretary to lay the Bill on the Table, may I say that I look forward to fruitful deliberations, conducted in the best traditions of our Parliament? BANKING SERVICE COMMISSION (REPEAL) BILL

LAID ON THE TABLE AS PASSED BY LOK SABHA AND REJECTED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table the Bill to repeal the Banking Service Commission Act, 1975, as passed by Lok Sabha and rejected by Rajya Sabha.

POINTS OF ORDER

SHRI K. LAKKAPPA (Tumkur): Sir, I rise on a point of order.

SHRI S. S. LAL (Bayana) rose (interruptions)

MR. SPEAKER: This is a joint session; nothing can be discussed except the Banking Service Commission (Repeal) Bill.

(Interruptions) ***

MR. SPEAKER: Don't record.

(Interruptions) ***

MR. SPEAKER: Order, order. Please sit down. I am on my legs.

(Interruptions)

MR. SPEAKER: Nothing other than the business relating to the joint sitting will go on record. There is no point in raising anything other than the business relating to the joint sitting. That is the rule. Mr. Lakkappa.

^{11.02} hrs.

^{...}Not recorded.